

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 12th day of Februry 1996.

ORIGINAL APPLICATION NO. 675 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

Mahadeo Prasad Shastri, S/o Late Shri C. Prasad, R/o 57, Sheokuti, Allahabad.

... Applicant.

C/A Shri K.P. Srivastava

Versus

1. Union of India, through Secretary (Posts), Ministry of Communication, Govt. of India, New Delhi.
2. The Director General (Posts), Dak Bhawan, New Delhi.
3. The C.P.M.G. , Bihar Circle, Patna.
4. The Director Accounts (Postal), Aminabad, Lucknow.
5. The Director Accounts (Posts), Bihar Circle, Patna.

... Respondents.

C/R ...

O R D E R

Hon'ble Mr. S. Dayal, Member-A.

None for the applicant.

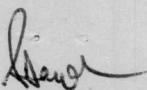
2. Wide order dated 14.08.95 this court has asked by the learned counsel for the applicant to establish as to why the second OA is maintainable when the earlier OA 335/92 was decided by Patna Bench in favour of the applicant. Thereafter, on 30.08.95 learned counsel for the applicant has sought adjournment on the ground of illness. Learned counsel for the applicant was not present on 04.12.95 when Shri M.P. Srivastava appeared on behalf of the applicant and sought time on the ground that he was given brief only at that time. There was none for the applicant

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on 13.11.95 when the court had passed stop order regarding passes of appropriate order in this case.

3. Since none is present today and the issue of terminal benefit was adjudicated by Patna Bench in OA 335 of 1992, the present application is not maintainable. The application is, therefore, dismissed as not maintainable.

4. There shall be no order as to costs.



Member-A

/pc/